

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION-3, SUB SECTION (ii)
Government of India
Ministry of Commerce and Industry
Department of Commerce

NOTIFICATION No: 42 (RE-2001) 1997-2002
NEW DELHI: the 21st December, 2001

In exercise of the powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendments made upto 31.03.2001), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002 (incorporating amendments made upto 31.03.2001).

1) The following shall be added after sub-paragraph 10.2 (i)

10.2 (j) Supply of goods to nuclear power projects through competitive bidding as opposed to international competitive bidding.

(This para extends the deemed export benefits to supply of goods to nuclear power projects through competitive bidding as opposed to international competitive bidding)

This issues in public interest.

(N.L. Lakhanpal)
Director General of Foreign Trade and ex –officio
Additional Secretary to the Government of India

(A Bipin Menon)
Dy Director General of Foreign Trade

(File No: 01/94/180/68/AM02/ PC IV)